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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010545442026**

\+ ARB. A. (COMM.) 77/2026, I.A. 31181/2026, I.A. 31182/2026 & I.A. 31183/2026

PRL PROJECTS AND INFRASTRUCTURE LTD.

....Petitioner

Through: Ms. Anusuya Salwan, Advocate.

versus

STATE OF RAJASTHAN .....Respondent

Through: Ms. Gunjan Sinha Jain, Mr. Utkarsh and Ms. Niyati Sirohi, Advocates.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

O R D E R

% 17.11.2026

The case is being listed today as 16.11.2026 was declared a Holiday *vide* Notification No. 110/G-4/GenI.-I/DHC dated 11.11.2026.

1. The present appeal under Section 37(2)(b) of the Arbitration and Conciliation Act, 1996 has been preferred assailing the order dated 19.09.2026 passed by the learned Arbitral Tribunal, whereby only partial interim protection has been granted to the Appellant against the debarment order dated 06.05.2026.

2. By the said order, the learned Arbitral Tribunal has stayed the operation of the debarment in respect of authorities other than Ministry of Road Transport and Highways, National Highways Authority of India and National Highways and Infrastructure

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Development Corporation Limited, while deferring consideration of the remaining relief in view of the pendency of FAO(OS)(COMM) 171/2026, titled ***NCC Limited v. Airports Authority of India***.

3. It is made out from the record that the learned Arbitral Tribunal *vide* the impugned order dated 19.09.2026 has already granted partial interim protection to the Appellant. The impugned order expressly grants liberty to the parties to seek modification or variation thereof in view of the subsequent developments in FAO(OS)(COMM) 171/2026.

4. Since the aforesaid appeal has subsequently been disposed of *vide* order dated 28.10.2026, the Appellant has an opportunity to approach the learned Arbitral Tribunal.

5. In these circumstances, this Court considers it appropriate that the Appellant shall first avail the liberty expressly granted by the learned Arbitral Tribunal.

6. Accordingly, the present appeal is disposed of with liberty to the Appellant to approach the learned Arbitral Tribunal by way of an appropriate application which shall be considered in accordance with law, uninfluenced by the observations made hereinabove.

7. Learned Counsel for the Appellant submits that she will file the appropriate application within a period of one week from today.

8. The learned Arbitral Tribunal is requested to consider the application within four weeks thereof. Both parties shall not take

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unnecessary adjournments before the tribunal.

9. Accordingly, the appeal along with pending applications stand disposed of.

OM PRAKASH SHUKLA, J

NOVEMBER 17, 2026/pa

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